State/UT	Rural	Urban
Uttarakhand	958	768
Uttar Pradesh	5824	3253
West Bengal	3392	2992
Andaman and Nicobar Islands	240	256
Chandigarh	64	320
Dadra and Nagar Haveli	64	128
Lakshadweep	48	96
Puducherry	128	447
TOTAL (ALL INDIA)	56108	46005

Delay in releasing of MPLADS funds

3767. SHRI DHIRAJ PRASAD SAHU: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government has received any complaints regarding release of funds/ delay in releasing of funds under the Members of Parliament Local Area Development Scheme (MPLADS);

(b) if so, the details thereof during each of the last three years and the current year;

(c) whether any mechanism has been framed by Government to redress complaints or control in case of non-adherence to rules in the works of MPLADS; and

(d) if so, the details thereof and if not, by when it is likely to be framed?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (RAO INDERJIT SINGH): (a) to (d) The implementation of the MPLADS in the field is undertaken by the District Authorities in accordance with the State Government's technical, administrative and financial rules.

MPLAD funds are released by the Ministry on the basis of the prescribed documents furnished by the respective District Nodal Authority of the concerned MPs in terms of the guidelines on MPLADS. Release of funds get delayed because of non-receipt of the prescribed documents from the District Nodal Authorities.

Wherever delay, violation of Guidelines etc. in implementation of works is noted, the State Government/District Authority are advised to take appropriate action on a case to case basis and therefore year-wise details are not maintained.

Stalled projects of States

3768. SHRI RANJIB BISWAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the number of projects of various States that have been stalled for more than one year for want of clearance/nod from the Central Government along with the amount stuck therein, State-wise and project-wise;

(b) whether the cost of the said projects has escalated due to delay in execution of these projects and if so, the details thereof, project-wise; and

(c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (RAO INDERJIT SINGH): (a) to (c) Project Monitoring - Invest India Cell (PMIC) is an institutional mechanism for resolving a variety of issues with a view to fast tracking the approvals for setting up and expeditious commissioning of large public, private and public-private partnership (PPP) projects. It was set up initially in Cabinet Secretariat in June, 2013. At present PMIC is functioning under the administrative control of Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry. Any investor having issues delaying or likely to delay the execution of a project (costing ₹ 500 crore or above) can bring it before PMIC for taking up with the concerned authority in the Central and State Governments through its portal.

The primary focus of PMIC is to expedite the approvals for clearances from Central and State Authorities for setting up of projects. In accepting a project for resolution of its issues, PMIC does not distinguish between a 'stalled' or an 'under implementation' project. Further, there is no prescribed criterion for classifying a project as a stalled project in so far as PMIC is concerned. It also does not distinguish between a 'State' or 'Central' project.

Project Monitoring - Invest India Cell (PMIC) on its own does not sanction any project or grant any approval for setting up a project or clears any project but facilitates resolution of clearance related issues through discussions and follow up. A list of such public sector projects is given in the Statement.